



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 20th of June, 2016

SRO 194 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoints the following Advocates as Public Prosecutors/Additional Public Prosecutors for the Courts shown against each on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

S.NO.	Name of the Advocate	Court for which appointed
1.	Syed Maqbool	Principal District and Sessions Court, Srinagar
2.	Abdul Ahad Rather	2 nd Additional District and Sessions Court, Srinagar
3.	Ms. Shabeena Naveed	4 th Additional District and Sessions Court, Srinagar
4.	Afaq Ashai	Court of Additional Judge, TADA/POTA, Srinagar
5.	Ms. Jahan Ara	3 rd Additional District and Sessions Court, Srinagar
6.	Rais Ahmad Wani	District and Sessions Court, Shopian

By order of the Government of Jammu and Kashmir.

Sd/-
(Mohammad Ashraf Mir)
Commissioner/ Secretary to Government,
Department of L, J&PA.

NO: LD(A) 2009/52

Dated: 20 -06-2016.

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Registrar General, J&K High Court, Srinagar.
5. Commissioner/ Secretary to Government, General Administration Department.
6. Concerned Principal District and Sessions Judge, Srinagar.
7. Concerned Additional District and Sessions Judge, Srinagar.
8. Concerned Deputy Commissioner.
9. Director Litigation, Kashmir.
10. Concerned Sr. Superintendent of Police.
11. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
12. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
13. Private Secretary to Commissioner/ Secretary to Government, Department of L, J&PA for information of the Commissioner/ Secretary.
14. All concerned with the request to furnish their bio-data along with the details as regards the number of years of practice, experience in cases of sessions trial, within two days positively.
15. SRO section, Department of LJ&PA (w. 7. s.c).
16. Concerned file.

(Achal Sethi)
Additional Secretary to Government,